**Application for Redemption / No Bond Certificate against Advance Authorisation**

[Please see guidelines given at the end before filling the application online]

<table>
<thead>
<tr>
<th>IEC No.</th>
<th>Branch Code</th>
</tr>
</thead>
</table>

<table>
<thead>
<tr>
<th>Application Fee / composition fee details</th>
<th>Bank Receipt/Electronic Fund Transfer No.</th>
<th>Name of the Bank Branch on which drawn</th>
<th>Mode of Payment</th>
<th>Date</th>
<th>Amount (in Rs.)</th>
</tr>
</thead>
</table>

3. Request for: Redemption (EODC) / No Bond Certificate (Bond Waiver)

4. **(Strike out whichever is not applicable)**

   i. Advance Authorisation No.
   Date of Issue

   ii. CIF Value
   a. In Indian Rupees
   b. In free foreign exchange

   iii. Export Obligation imposed
   a. In Indian Rupees
   b. In free foreign exchange

   iv. Export Obligation Period:
   a. Date of expiry of initial export obligation period
   b. Date of expiry of extended export obligation period

   v. Product exported
   vi. Norms details:
   a. Serial Number of SION (in case of fixed norms)
   b. Meeting number, date, Case No. of the Norms Committee vide which norms have been ratified (in case of para 4.07 cases)

5. Details of physical exports / deemed exports made

<table>
<thead>
<tr>
<th>S.I. No.</th>
<th>Products Exported / Supplied</th>
<th>Shipping Bill/ Invoice/ ARE3 / CT 3 Details</th>
<th>Quantity Exported / Supplied</th>
<th>FOB Value</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td></td>
<td>Physical exports</td>
<td>Deemed Exports</td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td>Direct exports</td>
<td>Third Party exports</td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td>Date</td>
<td>No</td>
</tr>
</tbody>
</table>


6. Details of imports made against the Authorisation:

<table>
<thead>
<tr>
<th>Sl. No</th>
<th>Item of Import</th>
<th>Imports allowed in the Authorisation</th>
<th>Bill of Entry Details</th>
<th>Imports effected</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td>Qty allowed</td>
<td>CIF value (in FFE)</td>
<td>No</td>
</tr>
</tbody>
</table>

7. Details of excess imports made proportionate to the export obligation fulfilled:

<table>
<thead>
<tr>
<th>Sl. No</th>
<th>Item of Import</th>
<th>Bill of Entry Details</th>
<th>Quantity</th>
<th>Duty Details</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td>No</td>
<td>Date</td>
<td>Customs Duty</td>
</tr>
</tbody>
</table>

8. Details of payment of Customs Duty, Interest, and any other payment:

<table>
<thead>
<tr>
<th>Sl. No</th>
<th>Customs Duty paid</th>
<th>Interest Paid</th>
<th>Composition Fee paid details</th>
<th>Any other payment</th>
</tr>
</thead>
</table>

**DECLARATION / UNDERTAKING**

I / We hereby declare that:

1. the particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held there from and if found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.

2. we would abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, the Rules and Orders framed there under, the Foreign trade Policy, the Handbook Procedure and the ITC(HS) Classification of Export & Import Items, as amended from time to time.

3. none of the Proprietor/ Partner(s) / Director(s) / Karta / Trustee of the firm / company, as the case may be, is / are a Proprietor / Partner(s) / Director(s) / Karta / Trustee in any other firm / Company which has come to the adverse notice of DGFT or in the caution list of RBI.

4. I/we have perused the list of SCOMET items as contained in the Appendix 3 to the Schedule 2 of the ITC (HS) Classifications of Export-Import Items, and that the item(s) exported / proposed to be exported does not fall within this list and that I/ We agree to abide by the provisions of the Policy for export of SCOMET items contained in the Foreign Trade Policy, Schedule 2 of ITC (HS) and the HBP, irrespective of the scheme under which the item is exported / proposed to be exported (the underlined portion will be deleted in case an application for export license for SCOMET item is being filed).

5. No export proceeds are outstanding beyond the prescribed period as laid down by RBI or such extended period for which RBI permission has been obtained.

6. Freight, Insurance and Commission values as mentioned in the application are based on actual transaction values.
7. For the purpose of calculating entitlement, commission amount has been excluded.

8. that I/We have updated the IEC profiles in ANF 1.

9. We have not been penalized under any of the following Acts (as amended from time to time): (i) The Customs Act, 1962, (ii) The Central Excise Act 1944, (iii) Foreign Trade (Development & Regulation) Act 1992, and (iv) The Foreign Exchange Management Act, 1999; (v) The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974 B.

10. I am authorised to verify and sign this declaration as per Paragraph 9.06 of the FTP.

GUIDELINES FOR APPLICANTS

[Please see paragraph 4.46, 4.47 of HBP]

1. Application will be filed online using digital signature only.

2. Please upload following documents:

   a. For physical exports:

      i. e-BRC / Bank Certificate of Exports and Realisation in the form given at Appendix 2U or Foreign Inward Remittance Certificate (FIRC) in the case of direct negotiation of documents or Appendix 2L in case of offsetting of export proceeds.

      ii. EP copy of the shipping bill(s) containing details of shipment effected or bill of export in case of export to SEZ. However no hard copy of Shipping Bill(s) shall be required to be filed for EO discharge for shipments from EDI Ports.

      iii. A statement of exports giving details of shipping bill wise exports indicating the shipping bill number, date, FOB value as per shipping bill and description of export product.

      iv. A statement of imports indicating bill of entry wise item of imports, quantity of imports and its CIF value.

      v. FOB value of export for the purpose of V.A shall be arrived at after excluding the Foreign Agency Commission, if any.

      vi. In case where CENVAT credit facility on inputs have been availed for the exported goods, the goods imported against Advance Authorisation shall be utilized only in the manufacture of dutiable goods whether within the same factory or outside (by a supporting manufacturer) even after completion of export obligation, for which the authorisation holder shall produce a certificate from either the jurisdictional Central Excise Supdt. or Independent Chartered Accountant or Cost Accountant, at the option of the exporter.
b. **For deemed exports:**

i. A copy of the invoice or a statement of invoices duly signed by the unit receiving the material and their jurisdictional excise authorities certifying the item of supply, its quantity, value and date of such supply. However in case of supply of items which are non excisable or supply of excisable items to a unit producing non excisable product(s), a project authority certificate (PAC) certifying quantity, value and date of supply would be acceptable in lieu of excise certification. However, in respect of supplies to EOU/EHTP/ STP/ BTP, a copy of CT-3/ARE-3 duly signed by the jurisdictional excise authorities certifying the item of supply, its quantity, value and date of such supply can be furnished in lieu of the excise attested invoice(s) or statement of invoices as given above. However in case of supply of the product by the Intermediate supplier to the port directly for export by the ultimate exporter (holder of Advance Authorisation or DFIA) in terms of paragraph 4.30 of HBP, copy of the shipping bill with the name of domestic supplier as Intermediate supplier endorsed on it along with the file No. / Authorisation No. of the ultimate exporter and the intermediate supplier shall be required to be furnished.

ii. Payment certificate from the project authority in the form given in Appendix 7D supported by e-BRC.

iii. A statement of supplies giving details of supply invoices and indicating the invoice number, date, FOR value as per invoices and description of product.

iv. A statement of imports indicating bill of entry wise item of imports, quantity of imports and its CIF value.

v. In case where CENVAT credit facility on inputs have been availed for the exported goods, the goods imported against Advance Authorisation shall be utilized only in the manufacture of dutiable goods whether within the same factory or outside (by a supporting manufacturer) even after completion of export obligation, for which the authorisation holder shall produce a certificate from either the jurisdictional Central Excise Supdt. or Independent Chartered Accountant or Cost Accountant, at the option of the exporter.